

HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 271/Confdl./2022 Bilaspur, dated the 22/01/2022
II-15-2/2005 (Pt. III)

Copy of Order Nos. 630, 634, 636 & 640/218/XXI-B/C.G./22 dated 22.01.2022 issued by the Principal Secretary, Government of Chhattisgarh, Law and Legislative Affairs Department, Raipur forwarded to:-

1. Additional Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
11. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

Contd. 2/-

14. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
15. Registrar (Vigilance and I. & E.]/ S. & A./ Judicial/ (M.)S. & A./ (M.)C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
16. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
17. Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Raipur for information.
18.
 1. Shri Hemant Saraf, District & Sessions Judge, Surajpur
 2. Shri Maneesh Kumar Thakur, Additional Secretary, Government of Chhattisgarh, Law and Legislative Affairs Department, Raipur
 3. Smt. Girija Devi Meravi, Special Judge under S.C. & S.T. (P.A.) Act, Raigarh

for information and compliance. He/She is directed to take over charge at his/her new place of posting on or before 05.02.2022 and send his/her handing and taking over charge reports. He/She is further directed that if he/she is in occupation of Government accommodation, he/she should vacate the same within 15 days from the date of receipt of this order under intimation to this Registry.

4. Smt. Dhaneshwari Sidar, Additional Principal Judge, Family Court, Bilaspur *for information and compliance. She is directed to take over charge at her new place of posting on or before 05.02.2022 and send her handing and taking over charge reports.*
5. Shri Shyam Lal Nawratana, Additional District and Sessions Judge, Khairagarh
6. Shri Srinarayan Singh, Chairman, Permanent Lok Adalat, Bilaspur.

for information and compliance. He is directed to take over charge at his new place of posting on or before 05.02.2022 and send his handing and taking over charge reports through the concerned District Judge.

19. District & Sessions Judge, Raigarh/Bilaspur for information. He is requested to impress upon the transferred Officer that if he is in occupation of Government accommodation, he should vacate the same within 15 days from the date of this order under intimation to this Registry. He is also requested to send immediately the handing/taking over charge reports of transferred Officer to this Registry.

{3}

20. District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujanj/ Bemetera/ Bastar at Jagdalpur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/Korba/ Mahasamund/ Mungeli// Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker) for information.
21. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
22. Additional Registrar (Admn./Works/D.E./ Judicial/Criminal/ Vigilance), High Court of Chhattisgarh, Bilaspur for information.
23. Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
24. I/c. Registrar (Computerization)-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh, Bilaspur for information.
25. Member-Secretary, Chhattisgarh State Legal Services Authority, Vidhik Sewa Marg, Bilaspur for information.
26. Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
27. Officer-on-Special Duty, High Court of Chhattisgarh, Bilaspur for information.
28. Accounts Officer, High Court of Chhattisgarh, Bilaspur for information.
29. Deputy Registrar (Confidential/Mediation/ Checker/Civil/Central Filing), High Court of Chhattisgarh, Bilaspur for information.
30. Assistant Registrar/Section Officer/In-charge, Accounts/ Budget/ Complaint/ District Establishment/ Establishment / I. & E./ Juvenile Justice Cell/ Pension / Protocol/ Record Room (Admn.)/ O/o R.G./ S. & A. Cell/Vigilance/Works Sections, High Court of Chhattisgarh, Bilaspur for information and necessary action.
31. In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this order in the official web-site of this High Court.
32. Accountant General, Zero Point, Baloda-Bazar Road, Raipur for information.
33. Deputy Controller, Government Regional Press, Khairagarh Road, Rajnandgaon, Chhattisgarh with a request to publish it in the forthcoming issue of Chhattisgarh Gazette.

Sanjay
22.01.22
(SANJAY KUMAR JAISWAL)
REGISTRAR GENERAL

**GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAVA RAIPUR (C.G.)**

ORDER

Nava Raipur, dated **22 JAN 2022**

F. No. 630 /218/XXI-B/C.G./2022. In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984), the State Government, hereby, with the concurrence of the Hon'ble High Court of Chhattisgarh and in compliance of Memo No. 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) Bilaspur, dated 21st January, 2022, by withdrawing the services of the following members of Higher Judicial Service specified in column (2) of the Schedule below, appoints them as Judge, Family Court, as mentioned in column (3) of the Schedule, from the date they assume charge of office, namely:-

S.No.	Name of Judicial Officer with present place of posting	Name of the Court
(1)	(2)	(3)
1	Shri Hemant Saraf, District & Sessions Judge, Surajpur	Principal Judge, Family Court Raipur
2	Shri Shyam Lal Nawratana, Additional District and Sessions Judge, Khairagarh	Additional Principal Judge, Family Court, Bilaspur
3	Smt. Girija Devi Meravi, Special Judge under S.C.& S.T. (P.A.) Act, Raigarh	Judge, Family Court, Balod

आदेश

नवा रायपुर, दिनांक **21.01.2022**

क. /218/21-ब/छ.ग./2022, कुटुंब न्यायालय अधिनियम, 1984 (क्रमांक 66 सन् 1984) की धारा-4 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद्वारा, माननीय छ.ग. उच्च न्यायालय, बिलासपुर की सहमति से एवं ज्ञापन क्रमांक 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) बिलासपुर, दिनांक 21.01.2022 के अनुपालन में नीचे दी गई अनुसूची की कण्डिका (2) में उल्लेखित निम्नलिखित उच्चतर न्यायिक सेवा के सदस्य की सेवाएं वापस लेते हुए उनको अनुसूची के कण्डिका (3) में दर्शित अनुसार न्यायाधीश, कुटुंब न्यायालय के पद पर उनके पदग्रहण करने के दिनांक से नियुक्त करता है, अर्थात्:-

स.क्र.	वर्तमान पदस्थापना के स्थान के साथ न्यायाधीश का नाम	न्यायालय का नाम
(1)	(2)	(3)
1	श्री हेमंत सराफ, जिला एवं सत्र न्यायाधीश, सूरजपुर	प्रधान न्यायाधीश, कुटुंब न्यायालय, रायपुर
2	श्री श्याम लाल नवरतन, अतिरिक्त जिला एवं सत्र न्यायाधीश, खैरागढ़	अतिरिक्त प्रधान न्यायाधीश, कुटुंब न्यायालय, बिलासपुर
3	श्रीमती गिरीजा देवी मरावी, विशेष न्यायाधीश एस.सी. & एस.टी. (अत्याचार निवारण) अधिनियम रायगढ़	न्यायाधीश, कुटुंब न्यायालय, बालोद,

**By order and in the name of the
Governor of Chhattisgarh,**

(Ram Kumar Tiwari)

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

//02//

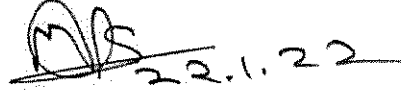
Endt.No.631 /218/XXI-B/C.G./2021

Nava Raipur, dated .01.2022

Copy forwarded to,-

22 JAN 2022

- ✓1. Registrar General, High Court of Chhattishgarh, Bilaspur, with reference to Memo 122/Confd1/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) dated 21st January, 2022,
 2. Accountant General, Chhattisgarh, Raipur,
 3. District & Sessions Judge, Surajpur, Rajnangaon, Raigarh, Raipur, Bilaspur, Balod,
 4. Shri Hemant Saraf, District & Sessions Judge, Surajpur,
 5. Shri Shyam Lal Nawratana, Additional District and Sessions Judge, Khairagarh,
 6. Smt. Girija Devi Meravi, Special Judge under S.C.& S.T. (P.A.) Act, Raigarh,
 7. Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
 8. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Nava Raipur for perusal,
 9. Establishment Section/Account Section, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Nava Raipur, for information and necessary action.
 10. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),
- for information and necessary action.


22.1.22

(Maneesh Kumar Thakur)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

**GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA,
MAHANADI BHAWAN, ATAL NAGAR, NAWA RAIPUR (C.G.) 492002**

//ORDER//

2 JAN 2022

Atal Nagar, dated .01.2022

F. No. 634 /218/XXI-B/C.G./2022, In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984) the State Government, hereby, with the concurrence of the Hon'ble High Court of Chhattisgarh and in compliance of Memo No. 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) Bilaspur, dated 21st January, 2022, appoints the following member of Higher Judicial Service specified in column (2) of the Table below to the post as mentioned in column (3) of the Table, from the date she assumes charge of the office, namely:-

S.No.	Name of Judicial Officer with present place of posting	Name of the Court
(1)	(2)	(3)
1	Smt. Dhaneshwari Sidar Addititonal Principal Judge, Family Court, Bilaspur	Principal Judge, Family Court, Bilaspur

आदेश

नवा रायपुर, दिनांक .01.2022

क. /218/21-ब/छ.ग./2022, कुटुंब न्यायालय अधिनियम, 1984 (क्रमांक 66 सन् 1984) की धारा-4 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद्वारा, माननीय छ.ग. उच्च न्यायालय, बिलासपुर की सहमति से एवं ज्ञापन क्रमांक 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) बिलासपुर, दिनांक 21.01.2022 के अनुपालन में नीचे दी गई अनुसूची की कण्डिका (2) में उल्लेखित निम्नलिखित उच्चतर न्यायिक सेवा के सदस्य को अनुसूची के कण्डिका (3) में दर्शित अनुसार न्यायाधीश, कुटुंब न्यायालय के पद पर उनके पदग्रहण करने के दिनांक से नियुक्त करता है, अर्थात् :-

स.क.	वर्तमान पदस्थापना के स्थान के साथ न्यायाधीश का नाम	न्यायालय का नाम
(1)	(2)	(3)
1	श्रीमती धनेश्वरी सिदार, अतिरिक्त प्रधान न्यायाधीश, कुटुंब न्यायालय, बिलासपुर	प्रधान न्यायाधीश, कुटुंब न्यायालय, बिलासपुर

**By order and in the name of the
Governor of Chhattisgarh,**

sd

(Ram Kumar Tiwari)

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

1/2/1

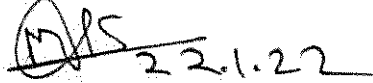
F. No. ⁶³⁵/218/XXI-B/C.G./2022.

Atal Nagar, dated 01.2022

Copy forwarded to,-

02 JAN 2022

- ✓ 1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to No. 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) Bilaspur, dated 21st January, 2022,
 2. Accountant General, Chhattisgarh, Raipur,
 3. Private Secretary to Hon'ble Chief Minister, Govt. of Chhattisgarh, Mantralaya, Atal Nagar, Nawa Raipur for perusal,
 4. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Atal Nagar, Nawa Raipur for perusal,
 5. Smt. Dhaneshwari Sidar Additonal Principal Judge, Family Court, Bilaspur,
 6. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Atal Nagar, Nawa Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),
- for information and necessary action.



(Maneesh Kumar Thakur)

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department

**GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA,
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

//ORDER//

2 JAN 2022

Raipur, dated .01.2022

F. No. ⁶³⁶ /218/XXI-B/C.G./2022. In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984) the State Government, hereby, in concurrence with the Hon'ble High Court of Chhattisgarh and in compliance of Memo No. 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) Bilaspur, dated 21st January, 2022, hereby, appoints the following member of Higher Judicial Service specified in column (2) of the Schedule below as Judge, Family Court, on deputation as mentioned in column (3) of the Schedule, from the date he assumes charge of his office, namely:-

S.No.	Name of Judicial Officer with present place of posting	Name of the Court
(1)	(2)	(3)
1	Shri Maneesh Kumar Thakur, Additional Secretary, Government of Chhattisgarh Law and Legislative Affairs Department Raipur	Judge, Family Court, Jagdalpur

आदेश

नवा रायपुर, दिनांक .01.2022

क. /218/21-ब/छ.ग./2022, कुटुंब न्यायालय अधिनियम, 1984 (कमांक 66 सन् 1984) की धारा-4 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद्वारा, माननीय छ.ग. उच्च न्यायालय, बिलासपुर की सहमति से एवं ज्ञापन कमांक 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) बिलासपुर, दिनांक 21.01.2022 के अनुपालन में नीचे दी गई अनुसूची की कण्डिका (2) में उल्लेखित निम्नलिखित उच्चतर न्यायिक सेवा के सदस्य को अनुसूची के कण्डिका (3) में दर्शित अनुसार न्यायाधीश, कुटुंब न्यायालय के पद में प्रतिनियुक्ति पर उनके पदग्रहण करने के दिनांक से नियुक्त करता है, अर्थात् :-

//2//

स.क.	वर्तमान पदस्थापना के स्थान के साथ न्यायाधीश का नाम	न्यायालय का नाम
(1)	(2)	(3)
1	श्री मनीष कुमार ठाकुर, अतिरिक्त सचिव, छत्तीसगढ़ शासन, विधि और विधायी कार्य विभाग, रायपुर,	न्यायाधीश, कुटुम्ब न्यायालय, जगदलपुर

By order and in the name of the
Governor of Chhattisgarh,

sd

(Ram Kumar Tiwari)

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

Endt.No. 637 /218/XXI-B/C.G./2022

Raipur, dated 01.2022

22 JAN 2022

Copy forwarded to,-

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to Memo No. 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) Bilaspur, dated 21st January, 2022,
2. Accountant General, Chhattisgarh, Raipur
3. Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
4. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
5. Establishment Section/Account Section, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur, for information and necessary action.
6. Deputy Director, Govt. Regional Printing Press, Indravati Bhawan, Raipur, for publication in the forthcoming Gazettes (Extra Ordinary), for information and necessary action.

(Namita Minj Bhaskar)

Deputy Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department

**GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA,
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

//ORDER//

Raipur, dated .01.2022

2 JAN 2022

F. No. 640 /218/XXI-B/C.G./2022. In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984) the State Government, hereby, in concurrence with the Hon'ble High Court of Chhattisgarh and in compliance of Memo No. 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) Bilaspur, dated 21st January, 2022, hereby, appoints the following member of Higher Judicial Service specified in column (2) of the Schedule below as Judge, Family Court, on deputation as mentioned in column (3) of the Schedule, from the date he assumes charge of his office, namely:-

S.No.	Name of Judicial Officer with present place of posting	Name of the Court
(1)	(2)	(3)
1	Shri Srinarayan Singh, Chairman permanent Lok Adalat, Bilaspur	Judge, Family Court, Kanker (He shall hold additional sitting in the Court of Judge, Family Court Kondagaon, from 16th till the end of every month)

आदेश

नवा रायपुर, दिनांक

.01.2022

क. /218/21-ब/छ.ग./2022, कुटुंब न्यायालय अधिनियम, 1984 (क्रमांक 66 सन् 1984) की धारा-4 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य शासन, एतद्द्वारा, माननीय छ.ग. उच्च न्यायालय, बिलासपुर की सहमति से एवं ज्ञापन क्रमांक 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) बिलासपुर, दिनांक 21.01.2022 के अनुपालन में नीचे दी गई अनुसूची की कण्डिका (2) में उल्लेखित निम्नलिखित उच्चतर न्यायिक सेवा के सदस्य को अनुसूची के कण्डिका (3) में दर्शित अनुसार न्यायाधीश, कुटुंब न्यायालय के पद में प्रतिनियुक्ति पर उनके पदग्रहण करने के दिनांक से नियुक्त करता है, अर्थात् :-

//2//

स.क.	वर्तमान पदस्थापना के स्थान के साथ न्यायाधीश का नाम	न्यायालय का नाम
(1)	(2)	(3)
1	श्री श्रीनारायण सिंह, अध्यक्ष, स्थायी लोक अदालत, बिलासपुर	न्यायाधीश, कुटुम्ब न्यायालय, कांकेर, (वे कुटुम्ब न्यायालय कोण्डागांव में 16 तारीख से अंत तक प्रत्येक माह अतिरिक्त बैठक करेंगे)

By order and in the name of the
Governor of Chhattisgarh,

sd

(Ram Kumar Tiwari)

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

Endt.No. 644/218/XXI-B/C.G./2022

Raipur, dated .01.2022

22 JAN 2022

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- ✓ Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to Memo No. 122/Confdl/2022/ II-15-2/2005 (pt. III), II-2-101/2001 (pt. II), II-2-2/2007, II-2-17/2001 (Pt.IV) Bilaspur, dated 21st January, 2022,
- District & Sessions Judge, Bilaspur, Kanker, Kondagaon,
- Accountant General, Chhattisgarh, Raipur
- Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
- Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
- Establishment Section/Account Section, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur, for information and necessary action.
- Deputy Director, Govt. Regional Printing Press, Indravati Bhawan, Raipur, for publication in the forthcoming Gazettes (Extra Ordinary), for information and necessary action.


22.1.22

(Maneesh Kumar Thakur)

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department